

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.101

CP (IB) No. 216/Chd/Pb/2023

IN THE MATTER OF:

Ashok Kumar (PG)

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 31.01.2024

CORAM:

**SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner : Mr. Aalok Jagga with Mr. APS Madaan & Mr. Kanish
Jindal, Advocates

ORDER

Registry has not filed the report about the credentials of proposed RP. Let the explanation of the concerned officer be done within one week. There is undertaking given by the proposed RP that there is no disciplinary proceedings pending against him and fresh valid AFA has been filed vide Diary No. 02466/2 dated 31.01.2024 which is valid upto 24.12.2024. Keeping in view the fact and circumstances, Mr. Krishan Vrind Jain, is appointed as Resolution Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. Learned counsel for the Petitioner is directed to inform the proposed RP during the course of day. Learned counsel for the Petitioner is further directed to file affidavit of service mamta 31.01.2024.

within one week. Learned counsel for the RP is directed to file report within one week with a copy in advance to the counsel opposite. List on 11.03.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)